HIGH COURT OF BOMBAY AT GOA
SITTING LIST W.E.F. 02.01.2024
(Partial Modification w.e.f. 4th March 2024)

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri. Justice **M. S. SONAK** **AND** The Hon'ble Shri Justice **VALMIKI SA MENEZES** **Commercial Appellate Division Bench** **MONDAY TO WEDNESDAY** **[Regular Division Bench]** **(DIVISION BENCH-I)** **Court Room No. 2**	For admission, hearing and order matters therein :- Civil and Criminal matters and applications therein pertaining to Division Bench.
2 *	The Hon'ble Shri. Justice **A. G. GHAROTE** **AND** The Hon'ble Shri. Justice **VALMIKI SA MENEZES** **FRIDAY** **[Special Division Bench]** **(DIVISION BENCH-II)** **Court Room No. 4**	To hear and dispose of the matters of the Division Bench, wherein the Hon'ble Shri. Justice M. S. Sonak has passed orders of recusal.
3	The Hon'ble Shri Justice **M. S. SONAK** **THURSDAY AND FRIDAY** **[Single Bench-I]** **Court Room No. 2**	For Admission, hearing, order matters and applications therein : A) All Second Appeals B) All First Appeals pertaining to Motor Accident Claims C) Pre-admitted Civil matters (admission / Order / Direction) **up to the year 2019 and of the year 2022**.

4 *	The Hon'ble Shri. Justice **A. G. GHAROTE** **MONDAY TO THURSDAY** **[Single Bench-II]** **Court Room No. 4**	For admission, hearing and order matters therein :- **On Monday** A) All Criminal matters pertaining to Single Bench including Criminal Appeals of **EVEN** years. (except those assigned to other Court) **From Tuesday to Thursday** A) All First Appeals (excluding First Appeals against order of MACT). B) All Civil matters pertaining to Single Bench (except those assigned to other Court). C) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996. D) Matters under Companies Act, 1956 and Companies Act, 2013 E) To hear and dispose of the matters pertaining to the Single Bench (Civil) wherein the Hon'ble Shri. Justice M. S. Sonak has passed order of recusal. F) Pre-admitted Civil matters (admission /Order /Direction) **of the year 2023 and onwards.**
5	The Hon'ble Shri. Justice **VALMIKI SA MENEZES** **THURSDAY** **[Single Bench-III]** Court Room No. 3	A) Final hearing of Criminal Appeals of **ODD** years. B) Appeals under ESI. C) Civil Revision Applications. D) Pre-admitted Civil matters (admission /Order / Direction) **of the year 2020 and 2021.**

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i) Matters / cases, wherein Apex Court had passed order for expeditious hearing / time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.

ii) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

iii) In case any exceptional urgent matter arises pertaining to the Division Bench on Thursday, the Division Bench-I would take up the matter as per convenience of Their Lordships.

* iv) The **Hon'ble Shri. Justice A. G. GHAROTE** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.

* v) The **Hon'ble Shri. Justice A. G. GHAROTE** is designated to hear and decide matters under the Companies Act,1956 and Companies Act, 2013.

vi) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

vii) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

* Indicates partial modification at Sr. No. 2 and 4.

High Court, Appellate Side,)
Bombay.)
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Date : 29th February 2024)

By Order

Sd/-
(H. M. Bhosale)
Registrar (Judl-I)